IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 1061 of 2020

Nageshwar Singh .... Petitioner(s).

Versus

The State of Jharkhand … Opp. Party(s).

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.
Through: Video Conferencing

For the Petitioner(s) : Mr. Ajeet Kr. Singh, Advocate.
For the State : Mr. Shekhar Sinha, Spl. P.P.

03/10.09.2020: This case was listed/supposed to be listed before the Lawazima Board for passing an order in respect of the defects, pointed out by the office.

Considering the pandemic situation where the Court has minimized the footfall of the lawyers and their clerks in the Court, this Court felt proper to get all the cases listed before this Court so that the defects can be looked into at this stage only. Thus, this case is listed today before the Court directly.

The defect(s) as pointed out by the office stand ignored for the present.

After some arguments, counsel for the petitioner seeks permission to withdraw this petition with a liberty to raise all points at appropriate stage.

Permission, as sought for, is accorded.

Accordingly, this petition is **dismissed** as withdrawn with the liberty aforesaid.

Anu/- CP-3 **(ANANDA SEN, J.)**